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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA Noo.162/2004 in OA No.1284/2003

New Delhi, this the 24 th day of June, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman Hon'ble Shri S.K. Naik, Member(A)

(). P. Aggarwal

Applicant

(In person)

versus

Union of India and others

Respondents

ORDER(in circulation)

Shri S.K. Naik

This RA has been filed by the applicant against—the order dated 22.4.2004 by which OA No.1284/2003 was dismissed, being bereft of merit, for the detailed reasons mentioned therein. Perusal of the same—reveals that except reiterating what has been stated in the OA, which have already been taken care of by us in the aforesaid order, the review applicant has not come—with any valid ground warranting a review. In the result, the present OA is not maintainable and is accordingly dismissed under Order 47, Rule I CPC read with Section 22(3)(1)(f) of Administrative Tribunals Act, 1985.

(S.K. Naik) Member(A)

(V.S.Aggarwal) Chairman

/gtv/